

Date of Decision: 17.5.96.

OA 140/96

Moj Deen

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

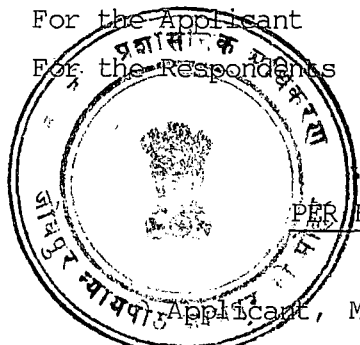
HON'BLE MR. S.P. BISWAS, MEMBER (A)

For the Applicant

... Mr. Bharat Singh

For the Respondents

... \_\_\_\_\_



O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Moj Deen, in this application under Section 19 of the Administrative Tribunals Act, 1985, has prayed for a direction to the respondents for consideration of his case to the post of Supervisor scale Rs.1400-2300 (RPS) and the benefits of pay fixation and allowances in view of letters dated 13.1.94 and 31.5.94 respectively, w.e.f. 12.1.94, when his junior, Shri Badri Dass, was granted these benefits. The applicant has also prayed for a direction to the respondents for grant of monetary benefits including difference of pay and allowance in the scale Rs.1400-2300 (RPS) and other retirement benefits.

2. The applicant's case may be briefly stated as follows. The applicant was appointed in the Northern Railway on 25.5.59 as Mali/Khalasi in the Bikaner Sub Division of Engineering Department. As per the seniority list dated 17.6.83 the applicant is placed at Sl.No.10 while the name of Shri Badri Dass is shown at Sl.No.17. It is stated that Shri Badri Dass is junior to the applicant. However, he was promoted as Supervisor in the grade Rs.1400-2300 (RPS) as per letter dated 13.1.94 wrongfully ignoring the seniority of the applicant. The learned counsel for the applicant wants the representation made by the applicant vide Ann.A-4 dated 30.5.95 to be decided on merits through a detailed reasoned order.

3. In the circumstances, we dispose of this application, at the stage of admission, with a direction to respondent No.2 to decide the representation made by the applicant, at Ann.A-4 dated 30.5.95, meeting all the points raised therein through a speaking order within a period of three months from the date of the receipt of a copy of this order. Let a copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy

Signature

Received copy

MURKIN KINGS  
23757 SC

Copy of order dated 17-5-96  
along with copy of OA with  
Annexures sent to R-120 RY Send  
By Regd Post + vide no 220 to 23  
dated 28/5/96

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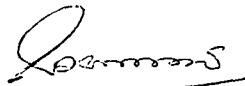
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One Extra Shirt  
Notice of R-5 not sent  
to R-5.

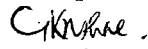
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of this order. If the applicant is aggrieved by any decision taken on the representation, he shall be at liberty to file a fresh OA.

  
(S.P. BISWAS)  
MEMBER (A)

  
(GOPAL KRISHNA)  
VICE CHAIRMAN



Part II and III destroyed  
in my presence on 5/16/62  
under the supervision of  
section officer (1) as per  
order dated 10/3/62.....

Section officer (Record) 